## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1377
ANSWERED ON:02.08.2010
VIOLATION OF NOTIFICATIONS UNDER CONTRACT LABOUR ACT
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## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Central Advisory Contract Labour Board (CACLB) has issued 76 notifications regarding prohibited the employment of contract labour in certain establishments under Contract Labour (Regulation & Abolition) Act, 1970;
- (b) if so, the details thereof;
- (c) the steps taken by the Government for identification of violation of said notifications/Act and number of cases have been identified are registered during each of the last three years and current year, State-wise;
- (d) whether the Government has not taken any action against guilty persons/establishments;
- (e) if so, the reasons therefor; and
- (f) if not, the details of action taken in this regard during the said period, State-wise and year-wise?

## **Answer**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Ministry of Labour & Employment has issued 77 Notifications. The details of 76 Notifications are available on the Website of the Ministry of Labour at the following address:

http://labour.nic.in under the following link: http://labour.nic.in/dglw and following sub-link:

http://labour.nic.in/dglw/Section10NotificationContractLabour.pdf

The employment of contract labour have been prohibited vide 77th Notification No. U-23013/22/2003- LW dt. 23-04-2010 in loading and unloading, stacking, restacking, standardization, weighment, sweeping and cleaning jobs in 60 Depots of Food Corporation of India in Himachal Pradesh, Uttar pradesh, Uttarkhand and Punjab.

(c) to (f): Inspections are conducted by the inspectors of Central Industrial Relations Machinery to verify any violation of the said Notifications. The Government has undertaken suitable action by obtaining conviction through criminal proceedings against guilty/persons/ establishments. The number of inspections conducted and convictions obtained under Section 10(1) is at Annexure- A.